

(क) क्या खनिज पदार्थों के संबंध में मध्य-प्रदेश के बुन्देलखंड डिवीजन में कोई सर्वेक्षण किया गया है ;

(ख) यदि हां, तो किन-किन जिलों में सर्वेक्षण किया गया है और वहां किन-किन खनिज पदार्थों के निक्षेप मिलने की संभावना है ; और

(ग) यदि नहीं, तो उसके क्या कारण हैं ?

इस्पात और खान मंत्रालय के राज्य मंत्री (श्री एन० के० पी० साल्वे) : (क) जी, हां ।

(ख) और (ग) बुन्देलखंड संभाग में दो महत्वपूर्ण सर्वेक्षण किए जा रहे हैं, एक पन्ना जिले में हीरों हेतु तथा दूसरा छत्तरपुर/सागर जिलों में फास्फोरस हेतु । अभी तक इन दो जिलों में 20 से 30 फास्फोरस पेंट आक्साइड वाले 17.20 मि० टन भंडारों का अनुमान लगाया गया है ।

इसके अतिरिक्त बुन्देलखंड संभाग में निम्न-लिखित खनिजों के लिए भी सर्वेक्षण किया जा रहा है :—

खनिज	जिले
1. पायराइट	छतरपुर, दमोह
2. गैलिना	दमोह, टीकमगढ़
3. खनिज मिट्टियां	छतरपुर
4. कांचरेत	पन्ना, शिवपुरी, ग्वालियर, मुरैना
5. चूनापत्थर	दमोह, शिवपुरी, ग्वालियर, मुरैना
6. लौह अयस्क	टीकमगढ़
7. पायरोफाइलाइट	टीकमगढ़
8. बहु-धातु (तांबा, सीसा तथा जस्ता खनिजीकरण)	शिवपुरी

Setting up of a Cable Plant

3818. SHRI NITYANANDA MISRA : Will the Minister of INDUSTRY be pleased to state :

(a) whether Government have a proposal to set up a cable plant at Baripada in Orissa ;

(b) if so, the cost of that project ;

(c) when it is going to set up ; and

(d) the progress made so far in this regard ?

THE MINISTER OF INDUSTRY (SHRI NARAYAN DATT TIWARI) : (a) No, Sir.

(b) to (d). Do not arise.

Proposal of petitions for commutation/ remission of sentence of death

3819. SHRI D.S.A. SIVAPRAKASHAM : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government have prescribed any time limit for disposing of petitions for commutation, remission of sentence of death ;

(b) if so, the details thereof ; and

(c) if not, whether Government propose to prescribe such time limit ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH) : (a) to (c). There is no statutory time-limit for disposal of mercy petitions submitted to the President by prisoners under sentence of death. The Government of India have however, decided that every such petition should be disposed of within 3-4 months of its receipt.

IAS cadre officers in World Bank and International Agencies

3820. SHRI E.K. IMBICHIBAVA : Will the Minister of HOME AFFAIRS be

pleased to refer to the reply given to Unstarred Question No. 5070 on 11 August, 1982 regarding IAS cadre officers in World Bank and International Agencies and state :

(a) whether the information sought in parts (a) to (c) of the question referred to above has since been collected ; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH) : (a) and (b). The information concerning part (c) of Unstarred Question No. 5070 answered on 11th August, 1982, was laid on the Table of the Lok Sabha on 22nd February, 1983. The information relating to parts (a) and (b) of the Question is still being collected and will be laid on the Table of the House in fulfilment of the assurance given in that Question.

Criteria for appointment to the posts of Additional Secretaries/Special Secretaries/Secretaries

3821. SHRI ERA ANBARASU : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the criteria for appointment of Central Secretariat Service officers to the posts of Additional Secretaries, Special Secretaries, Secretaries and equivalent level posts in Central Government offices ;

(b) how many C.S.S. officers have been appointed to the said posts in the last five years in the Central Government offices ;

(c) whether Government have reserved any number of posts of Additional Secretaries, Special Secretaries, Secretaries and equivalent level posts in the Central Government for appointment of CSS officers ;

(d) if so, the details thereof ; and

(e) if not, the reasons for the same ?

THE MINISTER OF STATE IN THE

MINISTRY OF HOME AFFAIRS : (SHRI P. VENKATASUBBAIAH) : (a) Appointments to posts at the level of Additional Secretaries to the Government of India and above are made after considering the names of suitable officers from various sources. Such appointments are made from within the organised government services as well as from outside of them. While no specific period of service in any grade is prescribed under any rule, the experience and performance at different levels in a person's previous career is duly taken into account while making selections for appointments to these posts.

(b) None.

(c) to (e). There is no quota prescribed for any particular service for these posts. As such the question of making any reservation for members of C.S.S. or for those of any other service for such posts does not arise. However, the names of available CSS officers eligible for appointment to these posts are duly considered alongwith other eligible officers.

उद्योगों द्वारा प्रदूषण

3822. श्री नरसिंह मकवाना : क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि :

(क) पर्यावरण का प्रदूषण करने वाले उद्योगों के खिलाफ क्या कार्यवाही की जा रही है और उन उद्योगों के राज्यवार नाम क्या हैं ;

(ख) प्रदूषण निवारण अधिनियम के अधीन उनके खिलाफ कड़ा दंड दिये जाने की व्यवस्था क्यों नहीं की जा रही है ; और

(ग) प्रदूषण रोकने के लिए नये उद्योगों को इस संबंध में जारी किए गये मार्गदर्शी सिद्धांतों का ब्यौरा क्या है और क्या उन पर अमल हो रहा है ?

पर्यावरण विभाग में उप-मंत्री (श्री दिग्विजय सिंह) : (क) और (ख) अवज्ञा करने वाले उद्योगों के विरुद्ध जल (प्रदूषण, निवारण तथा नियंत्रण) अधिनियम के अनुसार उपयुक्त उपाय किए गए